

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 49 of 1993.

DATE OF DECISION 8.3.1993

Mr. M. Ganapathy Applicant (s)

Mr. PV Mohanan Advocate for the Applicant (s)

Versus

The Director, CMFRI, Respondent (s)  
Kochi and another

Mr. P. Jacob Varghese Advocate for the Respondent (s)  
(For R.1)

CORAM :

The Hon'ble Mr. S.P. Mukerji, Vice Chairman

and

The Hon'ble Mr. A.V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? N
3. Whether their Lordships wish to see the fair copy of the Judgement? N
4. To be circulated to all Benches of the Tribunal? N

## JUDGEMENT

(Hon'ble Mr. S.P. Mukerji, Vice Chairman)

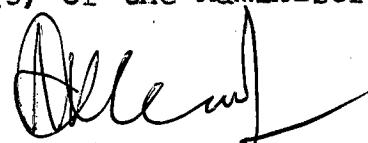
We have heard the learned counsel for both the parties on this application in which the applicant has challenged the orders of the Director, CMFRI at and Annexures A1, A5, A7/A8 in which the Director, CMFRI and ICAR having reviewed the order of suspension decided that the suspension need not be revoked. Having considered the circumstances of the case as revealed from the charge-memo, we see no reason to intervene with the administrative judgment of the Director and the ICAR that if

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is in the interest of proper running of the Institute the order of suspension cannot be revoked. The learned counsel for the respondents assured us that the disciplinary proceedings shall be completed expeditiously.

2. In the above light, we see no force in the application and dismiss the same under Section 19(3) of the Administrative Tribunals Act.



(A.V. Haridasan)  
Judicial Member



(S.P. Mukerji)  
Vice Chairman

8.3.93

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